

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI - 5.

✓ ORIGINAL APPLICATION NO. 188/94
 MISC PETITION NO. _____ (IN O.A.)
 REVIEW APPL. NO. _____ (IN O.A.)
 CONT. PETITION NO. _____ (IN O.A.)

Smt. Ch. Choudhury APPLICANT(S)

VRS.

No I X DR.

RESPONDENT(S)

Mr. S. Talapatra ADVOCATE FOR APPLICANT.

Mr. A.K. Choudhury ADVOCATE(S) FOR
Adv. C.G. Se RESPONDENTS.

OFFICE NOTE	DATE	COURT'S ORDER
<p>This application is in form and within time. C. F. of Rs. 50/- deposited vide IPO/BD No <u>345/490</u> Dated <u>20/9/94</u></p> <p><i>Recd 6 30/9 Mr. Registrar (D)</i></p> <p><i>BN ZTG</i></p>	3.10.94	<p>Mr S.Talapatra for the applicant. Mr A.K.Choudhury for the respondents. Prima facie we are unable to locate any cause of action at this stage for the applicant apart from apprehension. The grievance appears to be that benefit of the scheme formulated for regularisation of casual Artists is likely to be given a go by and applicant is likely to be deprived of ^{the} benefit of ^{the} scheme. We would therefore, desire to be enlightened on that aspect by the respondents. Hence notice for admission be issued to the respondents 1 to 4 returnable on 23.11.94. Mr A.K.Choudhury, learned Addl. C.G.S.C now appears for the respondents, desires that the notice may be directly issued to the respondents. Notices be accordingly issued. The learned Advocate for the applicant states that the applicant is continuing in service. We therefore direct the respondents that until the application</p>

contd...

OFFICE NOTE

DATE

COURT ORDER

3.10.94 is heard for admission on 23.11.1994, they shall not terminate the casual employment of the applicant and if they proceed to issue any notice of termination that shall not be given effect to until 23.11.1994. The question of extending the interim relief further will be considered on 23.11.1994 if the application is eventually admitted.

In the event of the Bench holding a sitting at Agartala on 23.11.1994 the matter will be heard at Agartala. However, if no notification to that effect is issued in the first week of November, 1994 the learned Advocate of the applicant shall ^{note} know that the application will be heard at Guwahati.

Replies are due
and stand wide
NO. 6126-24 27.10.94

hsc
Vice-Chairman

20
Member

pg

9.11.94 To be placed for hearing at Agartala during the next sitting of the Bench.

hsc
Vice-Chairman

60
Member

pg
MS
9/4

OFFICE NOTE

DATE

COURT ORDER

21.11.94

Adjourned to 23.11.94.

(Agartala
Circuit)
Vice Chairman

Member

trd

23.11.94

Mr S.Talapatra for the applicant. Mr
G.Sarma, Addl.C.G.S.C for the respondents.
Mr M.S.Murugesan, Administrative Officer
of Respondent No.4 present in person.

Show cause reply taken on record. For
the detailed reasons recorded in O.A.
185/94 separately today as the facts of
the case are similar save and except that
the applicant is a Production Assistant
and the questions involved are also the
same, the application is summarily rejec-
ted. However, the observations made in
that order will also be applicable in
case of the applicant.

19.12.94

copy of order dtd.
23.11.94 issued to
the applicant along
with the Judg. of O.A.
185/94 by Regd. Post
n/dle. O/H No. 148

Dtd. 5.1.95


Vice-Chairman
Member

OFFICE NOTE

DATE

COURT ORDER